

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. No. 1081/2016**

**IN THE MATTER OF:**

Tathagata Bhattacharya

.... Applicant/Petitioner

v.

World Consulting & Research Corporation Pvt. Ltd. (WCRC)

.... Respondent

**Order under Section 433, 434 & 439**

**Order delivered on 10.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/Petitioner: Mr. Sanjoy Kumar Ghosh & Ms. Rupali Samanta  
Ghosh, Advocates

For the Respondents: Mr. Krishan Singhal, Advocate

**ORDER**

A copy of the rejoinder has been furnished to the learned counsel for the respondent/Corporate Debtor in the Court today although a copy was sent to the respondent by speed post. In the interest of justice hearing is deferred to 03.11.2017.

— Sd. —  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

— Sd. —  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)